

9

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 3075/2004

New Delhi, this the 24<sup>th</sup> day of December, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri Sarweshwar Jha, Member (A)

Sh. B.P.S. Bisht  
Additional Director  
of Income Tax (Vigilance)  
New Delhi.

- Applicant

(By Advocate Shri Rajiv Kumar)

v e r s u s

Union of India through

1. Its Secretary  
Ministry of Finance,  
North Block, New Delhi.
2. Chairman, Central Board of Direct Taxes  
North Block, New Delhi.
3. Secretary  
Union Public Service Commission  
Shahjehan Road, New Delhi.
4. Shri Samir Mukhopadhyay  
Commissioner of Income Tax  
C/o Chief Commissioner of  
Income Tax, Kolkata

- Respondents

ORDER (ORAL)

Hon'ble Shri Justice V.S. Aggarwal,

Learned counsel for the applicant contends that applicant has been ignored for promotion to Senior Administrative Grade while his juniors have been accorded the same. In this regard, admittedly, he has submitted a representation to the concerned authority which has yet not been decided.

2. When rights of the respondents are not likely to be affected, we direct respondent No.1 to consider the representation of the applicant and pass an appropriate speaking order preferably within

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- 2 -

four months from the receipt of the certified copy of this order and communicate to the applicant. Learned counsel for the applicant at this stage states that he may be permitted to file supplementary representation. Allowed. But it should be done within one week from today.



(Sarweshwar Jha)  
Member (A)



(V.S. Aggarwal)  
Chairman

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